



**3.** During the course of hearing, Id. counsel for the assessee has submitted that since assessee has availed the immunity scheme i.e. Vivad Se Vishwas under the Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No.3, dated 16/04/2021 in response to the application filed by the assessee under the scheme, therefore appeal of the assessee may be allowed to be dismissed as withdrawn with liberty to seek recall of the order in case any unforeseen circumstances would arise in future.

**4.** The Ld. DR raised no objection, if the appeal of the assessee is allowed to be dismissed as withdrawn.

**5.** Having heard both the parties and perused the application for withdrawal of the appeal and Form No.3 (Copy already on record) issued by the Department. Considering the facts and circumstances of the case, the appeal of assessee is liable to be dismissed as withdrawn with liberty to seek recall of the order as prayed for in accordance with law, hence ordered accordingly.

**6.** In the result, appeal of the assessee stands dismissed as withdrawn.

Order Pronounced in open Court on this 05<sup>th</sup> day of May, 2021.

Sd/-  
**(N.K.CHOUDHRY)**  
**JUDICIAL MEMBER**

sd/-  
**(D.S.SUNDER SINGH)**  
**ACCOUNTANT MEMBER**

**Dated: 05<sup>th</sup> May, 2021.**

**vr/-**

*Copy to:*

1. *The Assessee - Narra Bapuji, D.No. 40-25-22/1, Narravari Street, Patamatalanka, Vijayawada.*
2. *The Revenue - DCIT (International Taxation), Visakhapatnam.*
3. *The CIT (IT & TP), Hyderabad.*
4. *The CIT(A)-10, Hyderabad.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

(VUKKEM RAMBABU)  
Sr. Private Secretary,  
ITAT, Visakhapatnam.